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**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
(Through web-based video conferencing platform)**

**ITEM No.11  
I.A.Nos.310, 390, 401, 402, 403,  
405, 424, 488, 489/2022 in  
C.P.(IB)No.17/BB/2022**

**IN THE MATTER OF:**

Sai Constructions ... Petitioner  
Vs.  
M/s. Tierra Farm Assets Company Pvt. Ltd. ... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 14.12.2022**

**CORAM:**

**TMT. T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

The RP : Shri Jugraj Singh Bedi  
For the RP : Shri Srinandan Karthikeyan  
For the R-1 : Shri Nargees Basheen

**ORDER**

**I. I.A.No.310/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, U/s.60(5) of the IBC, 2016 R/w. Regulation 33 and 34 of the IBBI (IRP for Corporate Persons) Regulations, 2017 R/w. Rule 11 of the NCLT Rules, 2016 against the Respondents, seeking to direct the Respondent No.1 to pay the entire CIRP costs as agreed in the 1<sup>st</sup> CoC meeting etc.
2. Heard Shri Srinandan Karthikeyan, learned Counsel appearing for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional and Shri Nargees Basheen, learned Counsel appearing for the Respondent No.1.

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3. The learned Counsel for the Respondent No.1 requests time to file objections. Therefore, two weeks' is granted to the R-1 to file objections and one week thereafter to file rejoinder to the Applicant, if any, after service on the other side.
4. List the case on **01.02.2023**.

**II. I.A.No.390/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, U/s.19 of the IBC, 2016 R/w. Rule 11 of the NCLT Rules, 2016 against the Respondents, seeking to direct the Respondents to handover tally data of the Corporate Debtor from the time of inception till the date of order of CIRP i.e. 07.04.2022 etc.
2. Heard Shri Srinandan Karthikeyan, learned Counsel appearing for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional. None appeared for the Respondent.
3. Even after service of notice, none appeared for the Respondent today and no objection has been filed. Hence, two weeks' time is granted to the Respondents to file objections and one week thereafter to file rejoinder to the Applicant, if any, after service on the other side.
4. List the case on **01.02.2023**.

**III. I.A.No.401/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking to take on record the Progress Report dated 31.07.2022 of CIRP of the Corporate Debtor.
2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 31.07.2022.
4. **Accordingly, I.A.No.401/2022 is disposed of.**

**IV. I.A.No.402/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking

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to take on record the Progress Report dated 15.08.2022 of CIRP of the Corporate Debtor.

2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 15.08.2022.
4. **Accordingly, I.A.No.402/2022 is disposed of.**

**V. I.A.No.403/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking to take on record the Progress Report dated 31.08.2022 of CIRP of the Corporate Debtor.
2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 31.08.2022.
4. **Accordingly, I.A.No.403/2022 is disposed of.**

**VI. I.A.No.405/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking to take on record the Progress Report dated 15.07.2022 of CIRP of the Corporate Debtor.
2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 15.07.2022.
4. **Accordingly, I.A.No.405/2022 is disposed of.**

**VII. I.A.No.424/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking

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to take on record the Progress Report dated 15.09.2022 of CIRP of the Corporate Debtor.

2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 15.09.2022.
4. **Accordingly, I.A.No.424/2022 is disposed of.**

**VIII. I.A.No.488/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking to take on record the Progress Report dated 30.09.2022 of CIRP of the Corporate Debtor.
2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 30.09.2022.
4. **Accordingly, I.A.No.488/2022 is disposed of.**

**IX. I.A.No.489/2022:**

1. This Application has been filed by Resolution Professional of the Corporate Debtor, under Rule 11 of the NCLT Rules, 2016, for seeking to take on record the Progress Report dated 15.10.2022 of CIRP of the Corporate Debtor.
2. Heard Shri Srinandan Karthikeyan, learned Counsel for the RP along with Shri Jugraj Singh Bedi, learned Resolution Professional.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A., is hereby allowed by taking on record the Progress Report dated 15.10.2022.
4. **Accordingly, I.A.No.489/2022 is disposed of.**

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**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Shruthi

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**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**